

Shri A. C. Guha: I do not think it will be correct to say that they are not observing any rules. If the hon. Member has got any particular case, he may kindly report to us and we shall take proper action if that is the position.

Shri Muniswamy: Are Government aware that more than 50 villages with a population amounting to more than 20,000 people are suffering because of the troubles that they have to undergo at this out-gate?

Shri A. C. Guha: As I have already stated, a certain number of people have made representations, I am not sure of the number of people or the number of villages.

ACQUISITION OF LAND

*926. **Shri C. R. Iyyunni:** (a) Will the Minister of Defence be pleased to state whether the three items of property acquired for the establishment of anti-aircraft gun emplacement during the last War in Travancore-Cochin State and which have not been made use of for any purpose, are still with the military authorities or whether they have been disposed of or leased?

(b) If leased, how much is the rent?

The Deputy Minister of Defence (Sardar Majithia): (a) The property is still with Government. It has not been leased out, but the usufruct of trees standing thereon is being disposed of by auction annually.

(b) Does not arise.

Shri C. R. Iyyunni: May I know what is the amount of money that is realised by way of leasing?

Sardar Majithia: 1950-51—Rs. 2936; 1951-52—Rs. 2830; 1952-53—Rs. 1445.

Shri C. R. Iyyunni: May I know whether any tenders were called for?

Sardar Majithia: Yes, Sir. Tenders are called for and it is given according to auction.

Shri Achuthan: May I know whether Government are going to dispose of this property instead of disposing of the usufructs?

Sardar Majithia: Out of these lands, the Government of Travancore Cochin is interested in a small portion and that is being transferred to them. The remainder will be disposed of.

Mr. Speaker: Next question.

Shri Feroze Gandhi: One point of clarification, Sir.

Mr. Speaker: I am going to the next question.

Shri Feroze Gandhi: The hon. Minister said....

Mr. Speaker: He may have it later; not now.

अक्रीम की खेती

*१२७. श्री आर० एन० सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे :

(क) उत्तर प्रदेश के वह जिले जिन को इस वर्ष अक्रीम की खेती करने के लिए अधिकृत किया गया है; तथा

(ख) अक्रीम की खेती का अनुमानित क्षेत्रफल एकड़ों में ?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):

(a) Poppy cultivation during the 1953-54 season has been authorised in the districts of Ghazipur, Banaras, Azamgarh, Gorakhpur, Faizabad, Basti, Bara Banki, Bareilly and Shahjahanpur of Uttar Pradesh.

(b) Approximately 18,750 acres have been placed under poppy cultivation during the current season.

TOBACCO EXCISE DUTY

*928. **Shri Bibhuti Mishra:** (a) Will the Minister of Finance be pleased to state whether it is a fact that demand notices have been served on tobacco growers in the district of Champaran (Bihar) for payment of tobacco excise duty in spite of the fact that their crops were damaged by hailstorm in January, 1953?

(b) Are Government aware that these demand notices have been served on the growers without the tobacco being dried and weighed in the presence of growers?